

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 77 of 2020

In the matter of:

PEE Aar Exim Pvt. Ltd. & Anr.

....Appellants

Vs

Pankaj Rustagi & Anr.

....Respondents

Present

For Appellants: Mr. Arvind Nayar, Senior Advocate with Mr. Ajay Bhargava, Ms. Vanita Bharva, Mr. Arvind Ray, Ms. Vansha S. Suneja, Mr. Karan Gupta and Ms. Upasana Chandrashekar, Advocates.

For Respondents: Mr. Kanti Mohan Rustagi, Advocate.

ORDER

27.04.2020 Issue notice upon Respondents through Speed Post.

Notice on behalf of Respondents is accepted by Mr. Kanti Mohan Rustagi, learned Counsel, who undertakes to file reply affidavit along with his Vakalatnama within three weeks, followed by rejoinder to be filed by the Appellants within one week thereof. Learned Counsel for the Appellant shall provide complete set of paper-book to learned Counsel for the Respondents during the course of the day.

Meanwhile, till the next date of hearing, the frozen account shall be permitted to be operated only to the extent of wages/ emoluments of the Appellant No.1 Company.

It is further directed that the Appellant shall facilitate inspection of the Account Books by the Respondents as and when they are approached for such purpose.

List the matter for 'admission after notice' on **28th May, 2020** before the appropriate Bench.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Alok Srivastava]
Member (Technical)**